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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA No.1036/90.

Date of Judgement: 23-1-91

Ch.Appa Rao

....Applicant

Vs.

1. The Principal Director,
C.I.T.D., Balanagar, Hyderabad.

2. The Secretary, Ministry of Industries,
Union of India, New Delhi.

....Respondents

- - -

Counsel for the Applicant : Shri G.Mahinder

Counsel for the Respondents : Shri E.Madan Mohan Rao,
Addl.CGSC

- - -

CORAM:

THE HON'BLE SHRI B.N.JAYASIMHA : VICE-CHAIRMAN

THE HON'BLE SHRI J.NARASIMHAMURTHY : MEMBER (J)

(Judgement of the Division Bench delivered by
Hon'ble Shri B.N.Jayasimha, Vice-Chairman)

- - -

The applicant is an employee of the Central Institute of Tool Design, Balanagar, Hyderabad. He has filed this Application aggrieved by the order of Respondent No.1 in memo Ref. CITD/Estd/2/90 dt.28-11-90 terminating his services as Temporary LV Driver.

2. At the admission stage the learned counsel for Respondents has taken objection that this Court has no jurisdiction over the matter as the Central Institute of Tool Design is an autonomous organisation and no notification has been issued under subsection 2 of section 14 of Administrative Tribunals Act, 1985 bringing this institu-

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contd...2.

tion within the perview of this Tribunal. He therefore says that the application has to be dismissed for want of jurisdiction. It is admitted that the Central Institute of Tool Design is an autonomous organisation and registered under the societies Registration Act. Unless the Central Government issues a notification under sub-section 2 of Section 14 of the Administrative Tribunals Act, 1985 bringing this institution within the perview of this Tribunal, this Tribunal will not have jurisdiction in regard to the employees of this Institute. In the result, the application may be returned to the applicant to enable him to take further action before an appropriate forum.

B.N.Jayasimha
(B.N.JAYASIMHA)
Vice-Chairman

J.N.Murthy
(J.N.MURTHY)
Member (J)

Dated: 23rd January, 1991.
Dictated in Open Court. *for* *Deputy Registrar* *(S)*

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To

1. The Principal Director, C.I.T.D., Balanagar, Hyderabad.
2. ~~On~~ The Secretary, Ministry of Industries, Union of India, New-Delhi.
3. One Copy to Mr.G.Mahinder, Advocate, Plot. No.59, Railway Colony, Picket, Secunderabad.
4. One Copy to Mr.E.Madan Mohan Rao, Addl.CGSC.CAT, Hyd.
5. One Spare COPY.

VGB.

Handwritten with

checked by

TYPED BY V.C.B

APPROVED BY

COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.B.N.JAYASIMHA : V.C.

AND

THE HON'BLE MR.D.SURYA RAO : M(J)

AND And

THE HON'BLE MR.J.NARASIMHA MURTY : M(J)

AND

THE HON'BLE MR.R.BALASUBRAMANIAN : M(A).

Dated: 23-1-1991. ✓

ORDER / JUDGMENT:

M.A./R.A. /C.A. NO.

int

T.A. No.

W.P. No.

O.A. No. 1036/90 ✓

The Application may be noticed & the applicant
Admitted and Interim directions
issued.

Allowed

Disposed of with direction

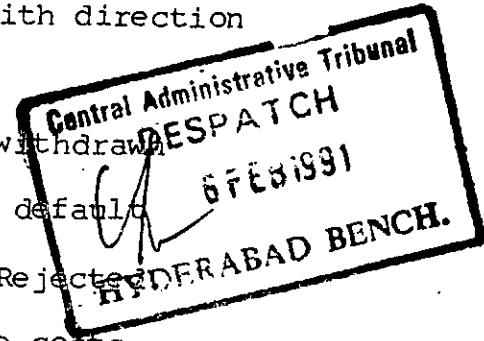
Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered/Rejected

No order as to costs.



Abdul
W2/91